

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A. 302/96.

Dt. of Decision : 17-04-96.

D. Chandramouly

.. Applicant.

Vs.

1. The Supdt., of Post Offices,
Karimnagar Division, Karimnagar.
2. The Postmaster General,
Hyderabad Region, Hyderabad-1.
3. The Chief Postmaster General,
A.P.Circle, Hyderabad-1.
4. The Union of India, Rep. by the
Secretary, Dept. of Posts,
Dak Bhavan, New Delhi-1.

.. Respondents.

Counsel for the Applicant : Mr. TVVS Murthy

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSc.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A. 302/96.

(Signature)
Dt. of Decision: 17-04-96.

ORDER

As per Hon'ble Shri R. Rangarajan, Member (Adm.)

This OA is filed praying for a direction to the respondents that the applicant herein may be paid the Productivity Linked Bonus due for the periods he worked as RTP-Short Duty PA from 1-10-1981 to 13-09-1987 by extending the benefit of the judgement dated 31-05-1994 in OA. 611/94 (Annexure A-2 at page 8 to 10) of this Tribunal. The applicant ~~who~~ worked as RTPA from 1-10-81 to 13-9-
~~and~~ thereafter he was discharged. ~~He was not regularised. He submitted~~
a representation dated 23-11-1994 (Annexure A-3 at page-11) for payment of PL Bonus for the period he worked as RTP/PA. It is stated in the representation is not disposed of yet.

2. This OA is filed for the ~~prayer~~ as mentioned above. As no reply has been received by him for his representation dt. 23-11-1994 the learned ~~counsel for the~~ applicant submits that even casual labourers, even if they are not regularised, are getting PL Bonus and also the Ernakulam Bench of this Tribunal had directed the authorities to confer the temporary status on RTP/PA and pay them equal to that of the regular PAs. Hence the payment of P.L. Bonus to the applicant is in order. But this point is not mentioned in his representation dated 23-11-1994. Even the OA is silent about this factor.

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3. In view of the above, it is preferable that the applicant submits a further representation including the averment made as above to the concerned authorities so that the concerned authority ^{may} ~~will~~ look into this case fully from all angles and pass a speaking order. The applicant ^{may} submit a further representation including all the points now made in this OA and submit the same to R-3 if so advised. If such representation is received ^{by he} ~~R-3~~ ^{should dispose} of that representation alongwith the earlier representation dated 23-11-94.

4. In the result, the following direction is given:-

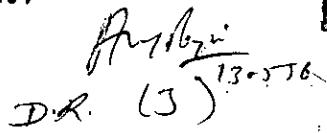
The applicant if so advised may submit a further representation in addition to his earlier representation dt.23-11-94 within a period of 30 days from the date of receipt of a copy of this order to R-3 by RPAD. If such representation is received by R-3, R-3 [&] ~~should disposed~~ of that representation alongwith the earlier representation dated 23-11-94 within a period of three months from the date of receipt of a copy of the ~~fresh~~ representation. If the applicant is going to be aggrieved by the reply to be given by the R-3 he is free to approach this Tribunal by filing a fresh OA under section 19 of the A.T. Act.

5. The OA is ordered accordingly. ~~No costs.~~

~~.....~~



(R. Rangarajan)
Member (Admn.)


DR (J) 13-5-96

Dated : The 17th April 1996.
(Dictated in Open Court)

O.A.302/96.

4 :

Copy to:-

1. The Supdt of Post Offices, Karimnagar Division, Karimnagar.
2. The Postmaster General, Hyderabad Region, Hyderabad-1.
3. The Chief Postmaster General, A.P.Circle, Hyderabad-1.
4. The Secretary, Department of Posts, Union of India, Dak Bhavan, New Delhi.
5. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

DATED: 17/4/06

ORDER/JUDGEMENT

M.A.NO/R.A/C.A.NO.

IN
302/06
C.A.NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

No Spare Copy

